

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 13522/2024

FATEH SINGH CHAUHAN (DEAD) THR.LRS. & ORS.

Appellant(s)

VERSUS

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Respondent(s)

[FOR FINAL HEARING]

IA No. 19318/2020 - EXEMPTION FROM FILING O.T.

IA No. 184357/2019 - EXEMPTION FROM FILING O.T.

IA No. 142530/2018 - EXEMPTION FROM FILING O.T.

IA No. 1/2016 - EXEMPTION FROM FILING O.T.

IA No. 142529/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 03-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

[PARTIAL COURT WORKING DAYS BENCH]

For Appellant(s) : Mr. Avijit Mani Tripathi, AOR

For Respondent(s) :Mr. Ravindra Kumar, Sr.Adv.

Mr. Shivam Saksena, Adv.

Mr. Binay Kumar Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. A letter has been circulated on behalf of the appellant Nos. 2 to 5 seeking adjournment.
2. Prayer is granted.
3. Re-list appeal after six weeks.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)